

12

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 108/7/NCLT/AHM/2017**


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2017**

Name of the Company: Logisys Advisors Pvt Ltd.  
V/s.  
Anil Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Rahil Jain	Applicant.	Advocate.	
2.				

**ORDER**

Learned Advocate Mr. Rahil Jain present for Applicant/ Financial Creditor. None present for Respondent.

Advocate for Applicant filed memo to withdraw the CP(IB) 108/2017 with liberty to file fresh application.

Permission granted.

Application is disposed of as withdrawn with liberty to file fresh application provided if it is accordingly to law.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 29th day of August, 2017.